

ITEM NO.1

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).97/2022

SHANKAR NAGESH MUTKIRI

Petitioner(s)

VERSUS

RESERVE BANK OF INDIA

Respondent(s)

(FOR ADMISSION)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Ajit Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Invoking the jurisdiction under Article 32 of the Constitution, the petitioner seeks a direction to the Reserve Bank of India¹ to take steps to regulate or disable unauthorized money lending platforms; to frame guidelines to ensure oversight over digital money lenders and for banks/NBFCs which are participating with the digital lending platforms and for protecting the personal data of users.
- 2 The issues which are raised in the petition pertain to the policy domain. Hence, we permit the petitioner to pursue a representation before the RBI. It is for the RBI to decide as to whether and, if so, what action is necessary.
- 3 Leaving it open to the petitioner to do so, the petition is disposed of.

1 "RBI"

4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR